

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

**FAO No. 2014 of 1994
FAO No. 2015 of 1994
FAO No. 2016 of 1994**

THE NEW INDIA ASSURANCE COMPANY LIMITED Appellants
V/S

**BABU LAL AND OTHERS
KRISHNA DEVI AND OTHERS
OM PARKASH AND OTHERS**

..... Respondents :

Respondent No. 4,6,2:
Rajender Singh s/o Chhaju Ram r/o Village Jat Guwani
(Driver of Matador No. DL IV 0427).

Respondent No. 5,7,3:
Raj Kumar s/o Jhabar r/o Rata Kalan, P.S. Atali, Tehsil
Narnaul (owner of Matador No. DL IV 0427)

Whereas it is proved to the satisfaction of this Court that the above named respondents cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against them to appear in this Court on **30/01/2023 (Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted cases, failing which it will be heard & decided ex-parte.

Given under my hand and the seal of this Court on 2nd
December, 2022.

(Newly)
6/12/22
Superintendent (Judl.),
For Registrar (Judicial)

Scanning Clerk's

6/12/23

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 2014 of 1994
FAO No. 2015 of 1994
FAO No. 2016 of 1994
Date of Hearing: 30.01.2023(A)

THE NEW INDIA ASSURANCE COMPANY LIMITED Appellants
V/s

BABU LAL AND OTHERS Respondents
KRISHNA DEVI AND OTHERS
OM PARKASH AND OTHERS

Appeal u/s 173 of Motor Vehicles Act 1988.

Notice to: **Respondent No. 4,6,2:**
Rajender Singh s/o Chhajju Ram r/o Village Jat Guwani
(Driver of Matador No. DL IV 0427).

Respondent No. 5,7,3:
Raj Kumar s/o Jhabar r/o Rata Kalan, P.S. Atall, Tehsil
Narnaul (owner of Matador, No. DL IV 0427)

In the above titled appeals, the respondent(s)/defendant(s) could not be served in ordinary process. It is ordered that the respondent(s)/defendant(s) should appear in person or through counsel on **30.01.2023(Actual)** at **10.00 a.m.**

For details logon to www.highcourthd.gov.in

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(Not to be published in newspaper)

The above Court Notice is forwarded to **The Manager, Nal Rashtriya Dhara, Faridabad** for publication and necessary compliance. Copy of the publication be sent to this Court before the next date of hearing.

Publication charges will be paid/ deposited by the bearer of this letter.



Superintendent
6/12/23